

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. *49
TO BE ANSWERED ON 04.02.2022

CRIME UNDER POCSO ACT

*49. ADV. A.M ARIFF:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to State:

- (a) Whether it has come to the notice of the Government that there has been a sharp increase in the number of cases registered under the Protection of Children from Sexual Offences (POCSO) Act and if so, the reaction of the Government thereto;
- (b) The number of cases registered, cases in which charge-sheet filed, cases pending for trial, cases disposed of by courts and rate of conviction under the POCSO Act from 2018 till date in the Country, State/UT-wise;
- (c) Whether the Government is aware that the rate of conviction in cases registered under the POCSO Act is comparatively low and if so, the reaction of the Government thereto; and
- (d) The action taken/proposed to be taken by the Government in this regard including sensitizing all concerned about the spirit of the POCSO Act ?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): A Statement is laid on the Table of the House.

Statement Referred To In Reply To Part (a) To (d) Of Reply To Lok Sabha Starred Question No.*49 For 04.02.2022 Regarding 'Crime Under POCSO Act'.

(a) to (d) The Protection of Children from Sexual Offences (POCSO) Act, 2012 enacted by Govt of India provides safeguards for children against sexual abuse. The act defines a child as any person below the age of 18 years. The POCSO Act 2012 provides for establishment of Special Courts for the purpose of ensuring speedy trial. The Act was amended in 2019 to introduce more stringent punishment including death penalty for committing sexual crimes on children, with a view to deter the perpetrators & prevent such crimes against children.

Further the POCSO Rules, 2020 were also notified by the Ministry to protect the children from exploitation/violence and sexual exploitation.

POCSO Rules, 2020 include provisions for mandatory police verification of staff in schools and care homes, procedures to report child sexual abuse material (pornography), imparting age-appropriate child rights education, among other things. The POCSO Rules 2020 also stipulate that the central government and every state government shall provide periodic training including orientation programmes, sensitization workshops and refresher courses to all persons, whether regular or contractual, coming in contact with the children, to sensitize them about child safety and protection and educate them regarding their responsibility under the Act

As per the information received from **National Crime Records Bureau** State/UT-wise Cases Registered (CR), Cases Charge sheeted (CCS), Cases Sent for Trial (CST), Cases Convicted (CON), Cases in which Trials Completed (CTC), Conviction Rate (CVR), Cases Pending Trial at the end of the year (CPTEY), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Protection of Children from Sexual Offences Act during 2018-2020 is at Annexure-I.

Dept. of Justice(DoJ) is implementing a centrally sponsored scheme for setting up of 1023 Fast Track Special Courts(FTSCs) including 389 exclusive courts for expeditious trial and disposal of cases related to rape and POCSO Act. As on 31.12.2021, 700 FTSCs including 383 exclusive POCSO Courts are functional in 27 States/UT which disposed 73627 cases and 184943 cases are pending in 27 States/UTs till December, 2021. West Bengal, Andaman & Nicobar Islands and Arunachal Pradesh yet to join the Scheme.

Section 43 of the POCSO Act, 2012 provides that the Central Government and every State Government shall take all measures to give wide publicity to the provisions of the Act. In accordance with this, the Government has taken various steps from time to time to create awareness of the provisions of the POCSO Act through electronic and print media, consultations, workshops and training programmes with stakeholders concerned.

Further, Ministry of Women & Child Development notified new POCSO Rules, 2020 replacing the previous POCSO Rules, 2012. The POCSO Rules 2020 stipulate that the central government and every state government shall prepare age- appropriate educational material and curriculum for children, informing them about various aspects of personal safety. The Rules also stipulates that suitable material and information may be disseminated by the respective Governments in all public places such as panchayat bhavans, community centers, schools and colleges, bus terminals, railway stations, places of congregation, airports, taxi stands, cinema halls and such other prominent places and also be disseminated in suitable for min virtual spaces such as internet and social media.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PART (B) TO (C) OF REPLY TO LOK SABHA STARRED QUESTION NO.*49 FOR 04.02.2022 ‘Crime Under POCSO Act’ By ADV. A.M ARIFF Regarding State/UT-Wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Sent For Trial (CST), Cases Convicted (CON), Cases In Which Trials Completed (CTC), Conviction Rate (CVR), Cases Pending Trial At The End Of The Year (CPTEY), Persons Arrested (PAR), Persons Chargesheeted (PCS) And Persons Convicted (PCV) Under Protection Of Children From Sexual Offences Act During 2018-2020

SL	State/UT	2018									
		CR	CCS	CST	CON	CTC	CVR	CPTEY	PAR	PCS	PCV
1	Andhra Pradesh	361	338	338	6	93	6.5	1343	574	472	9
2	Arunachal Pradesh	24	23	23	1	2	50.0	28	26	24	1
3	Assam	1721	1486	1486	69	319	21.6	2664	2140	1562	73
4	Bihar	2094	1273	1273	104	146	71.2	2558	2017	1801	136
5	Chhattisgarh	1812	1657	1657	310	913	34.0	3861	2190	2014	379
6	Goa	2	2	2	0	0	-	2	2	2	0
7	Gujarat	2154	2066	2066	33	245	13.5	6947	2783	2766	36
8	Haryana	1924	1597	1597	296	828	35.7	2361	2129	2108	350
9	Himachal Pradesh	28	23	23	0	3	0.0	47	45	43	0
10	Jharkhand	615	391	391	38	129	29.5	757	543	452	41
11	Karnataka	2036	2165	2165	174	899	19.4	6150	2739	2654	190
12	Kerala	1153	964	964	77	214	36.0	3462	1386	1095	84
13	Madhya Pradesh	2445	2692	2692	488	1239	39.4	6808	3256	3302	598
14	Maharashtra	6233	5269	5269	525	1835	28.6	22070	7909	6251	583
15	Manipur	43	26	26	4	4	100.0	135	42	28	4
16	Meghalaya	266	174	174	16	27	59.3	847	249	197	16
17	Mizoram	138	171	171	27	31	87.1	387	184	176	33
18	Nagaland	9	13	13	9	11	81.8	51	15	14	9
19	Odisha	1887	1468	1468	24	128	18.8	3148	1680	1709	24
20	Punjab	411	354	354	82	232	35.3	566	455	441	105
21	Rajasthan	488	396	396	102	224	45.5	3032	510	503	119
22	Sikkim	118	112	112	25	63	39.7	154	140	136	35
23	Tamil Nadu	2039	2192	2192	275	1191	23.1	4531	2767	2509	356
24	Telangana	1665	1376	1376	69	550	12.5	3284	2093	1792	72
25	Tripura	127	145	145	13	50	26.0	569	161	184	14
26	Uttar Pradesh	5401	4401	4401	780	1229	63.5	17161	7266	7147	1652
27	Uttarakhand	337	213	213	24	36	66.7	586	239	234	28
28	West Bengal	2267	2403	2403	90	311	28.9	6251	2430	2732	103
	TOTAL STATE(S)	37798	33390	33390	3661	10952	33.4	99760	45970	42348	5050
29	A&N Islands	69	74	74	0	3	0.0	235	81	83	0
30	Chandigarh	2	2	2	1	1	100.0	2	2	2	1
31	D&N Haveli and Daman & Diu+	24	25	25	4	17	23.5	44	28	28	4
32	Delhi	1839	1994	1994	218	369	59.1	7870	2584	2287	242
33	Jammu & Kashmir*	32	24	24	0	0	-	24	35	34	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-
35	Lakshadweep	7	7	7	0	0	-	17	7	7	0
36	Puducherry	56	52	52	0	3	0.0	177	43	52	0
	TOTAL UT(S)	2029	2178	2178	223	393	56.7	8369	2780	2493	247
	TOTAL (ALL INDIA)	39827	35568	35568	3884	11345	34.2	108129	48750	44841	5297

SL	State/UT	2019									
		CR	CCS	CST	CON	CTC	CVR	CPTEY	PAR	PCS	PCV
1	Andhra Pradesh	502	313	313	16	99	16.2	1542	645	589	20
2	Arunachal Pradesh	36	24	24	0	0	-	52	40	27	0
3	Assam	1779	1396	1396	83	310	26.8	3750	1890	1548	84
4	Bihar	1540	1184	1184	113	167	67.7	3575	1837	1532	132
5	Chhattisgarh	2027	2073	2073	349	1135	30.7	4799	2513	2453	414
6	Goa	0	0	0	0	0	-	2	0	0	0
7	Gujarat	2253	2072	2072	74	413	17.9	8604	2773	2748	89
8	Haryana	2074	1686	1686	333	1085	30.7	2962	2189	2135	395
9	Himachal Pradesh	12	8	8	0	1	0.0	54	7	9	0
10	Jharkhand	654	459	459	100	178	56.2	1024	638	530	104
11	Karnataka	2160	2021	2021	190	1007	18.9	7137	2665	2633	208
12	Kerala	1283	1009	1009	40	206	19.4	4216	1443	1097	42
13	Madhya Pradesh	6123	5867	5867	874	2907	30.1	9677	7376	7454	1086
14	Maharashtra	6558	6295	6295	706	2441	28.9	25807	8723	7510	792
15	Manipur	58	59	59	5	5	100.0	189	59	74	5
16	Meghalaya	219	255	255	96	114	84.2	987	309	287	96
17	Mizoram	79	78	78	59	67	88.1	398	79	79	63
18	Nagaland	12	12	12	1	2	50.0	61	14	13	1
19	Odisha	2036	1779	1779	33	129	25.6	4798	2033	2124	33
20	Punjab	389	319	319	87	278	31.3	606	484	375	121
21	Rajasthan	596	423	423	178	295	60.3	3152	548	543	216
22	Sikkim	91	88	88	12	30	40.0	212	95	94	12
23	Tamil Nadu	2396	2228	2228	286	1124	25.4	5599	3045	2553	318
24	Telangana	1998	1724	1724	89	1018	8.7	3806	2549	2139	108
25	Tripura	176	173	173	34	89	38.2	649	193	183	40
26	Uttar Pradesh	7594	6478	6478	1002	1602	62.5	23187	9650	9377	1674
27	Uttarakhand	369	384	384	92	102	90.2	868	452	451	111
28	West Bengal	2256	2531	2531	81	415	19.5	8367	2530	3292	98
TOTAL STATE(S)		45270	40938	40938	4933	15219	32.4	126080	54779	51849	6262
29	A&N Islands	94	87	87	3	31	9.7	291	99	95	3
30	Chandigarh	5	6	6	0	0	-	8	5	6	0
31	D&N Haveli and Daman & Diu+	54	54	54	0	30	0.0	68	62	56	0
32	Delhi	1719	1589	1589	718	1050	68.4	8406	2269	1924	720
33	Jammu & Kashmir*	109	79	79	0	6	0.0	96	101	98	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-
35	Lakshadweep	25	11	11	0	2	0.0	26	27	13	0
36	Puducherry	48	45	45	4	4	100.0	209	74	74	4
TOTAL UT(S)		2054	1871	1871	725	1123	64.6	9104	2637	2266	727
TOTAL (ALL INDIA)		47324	42809	42809	5658	16342	34.6	135184	57416	54115	6989

SL	State/UT	2020									
		CR	CCS	CST	CON	CTC	CVR	CPTEY	PAR	PCS	PC V
1	Andhra Pradesh	454	521	521	18	200	9.0	1863	536	793	19
2	Arunachal Pradesh	28	18	18	0	0	-	70	34	26	0
3	Assam	1496	1340	1340	43	370	11.6	4720	2327	1610	43
4	Bihar	1591	1350	1350	41	72	56.9	4853	1700	1533	46
5	Chhattisgarh	2049	2038	2038	218	606	36.0	6231	2459	2417	245
6	Goa	5	5	5	0	0	-	7	5	5	0
7	Gujarat	2345	2272	2272	23	140	16.4	10731	2985	2959	27
8	Haryana	1853	1506	1506	56	213	26.3	4255	1928	1900	67
9	Himachal Pradesh	5	9	9	0	1	0.0	62	11	14	0
10	Jharkhand	938	582	582	137	207	66.2	1398	723	673	152
11	Karnataka	2104	2016	2016	61	573	10.6	8568	2527	2507	69
12	Kerala	2163	1522	1522	41	165	24.8	5564	2303	1720	41
13	Madhya Pradesh	5648	5558	5558	482	1297	37.2	13805	6989	6964	568
14	Maharashtra	5687	5750	5750	308	996	30.9	30530	7596	6956	354
15	Manipur	75	53	53	1	1	100.0	241	72	55	1
16	Meghalaya	328	259	259	48	75	64.0	1158	347	304	55
17	Mizoram	105	100	100	44	61	72.1	436	108	104	44
18	Nagaland	18	15	15	6	7	85.7	69	23	17	6
19	Odisha	2202	2086	2086	35	223	15.7	6661	2379	2541	37
20	Punjab	720	684	684	51	135	37.8	1154	828	829	70
21	Rajasthan	244	161	161	302	370	81.6	2942	211	209	371
22	Sikkim	98	86	86	11	23	47.8	274	102	91	11
23	Tamil Nadu	3090	2472	2472	176	745	23.6	7293	3795	2840	260
24	Telangana	2074	2053	2053	102	533	19.1	5267	2789	2471	120
25	Tripura	143	143	143	11	29	37.9	759	181	193	11
26	Uttar Pradesh	6898	6817	6817	1276	1805	70.7	28199	10248	9882	1708
27	Uttarakhand	573	616	616	35	49	71.4	1434	675	674	39
28	West Bengal	2657	2621	2621	29	204	14.2	10784	2568	3003	30
	TOTAL STATE(S)	45591	42653	42653	3555	9100	39.1	159328	56449	53290	4394
29	A&N Islands	118	124	124	11	31	35.5	384	116	137	11
30	Chandigarh	0	1	1	0	1	0.0	8	0	2	0
31	D&N Haveli and Daman & Diu	42	43	43	2	22	9.1	89	56	51	2
32	Delhi	1197	1667	1667	72	91	79.1	9981	1994	1927	87
33	Jammu & Kashmir	200	153	153	2	6	33.3	242	235	230	4
34	Ladakh	0	0	0	0	0	-	1	0	0	0
35	Lakshadweep	8	6	6	2	3	66.7	29	11	6	2
36	Puducherry	65	62	62	42	62	67.7	209	141	120	42
	TOTAL UT(S)	1630	2056	2056	131	216	60.6	10943	2553	2473	148
	TOTAL (ALL INDIA)	47221	44709	44709	3686	9316	39.6	170271	59002	55763	4542